SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20743/2021

(Arising out of impugned final judgment and order dated 25-11-2021 in DBCWP No. 2109/2021 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

DEVESH SHARMA Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([HEARD BY : HON. ANIRUDDHA BOSE and HON. SUDHANSHU DHULIA, JJ.].....FOR ADMISSION and I.R. and IA No.165065/2021-EXEMPTION FROM FILING O.T.

IA No. 165065/2021 - EXEMPTION FROM FILING O.T.

IA No. 173945/2022 - EXEMPTION FROM FILING O.T.

IA No. 25987/2022 - EXEMPTION FROM FILING O.T.

IA No. 151468/2022 - INTERVENTION APPLICATION

IA No. 152776/2022 - INTERVENTION/IMPLEADMENT

IA No. 196379/2022 - INTERVENTION/IMPLEADMENT

IA No. 152181/2022 - INTERVENTION/IMPLEADMENT

IA No. 152172/2022 - INTERVENTION/IMPLEADMENT

IA No. 173943/2022 - INTERVENTION/IMPLEADMENT

IA No. 152162/2022 - INTERVENTION/IMPLEADMENT

IA No. 173940/2022 - INTERVENTION/IMPLEADMENT

IA No. 152156/2022 - INTERVENTION/IMPLEADMENT IA No. 173936/2022 - INTERVENTION/IMPLEADMENT

IA No. 173922/2022 - INTERVENTION/IMPLEADMENT

IA No. 196983/2022 - INTERVENTION/IMPLEADMENT

IA No. 170536/2022 - INTERVENTION/IMPLEADMENT

IA No. 196976/2022 - INTERVENTION/IMPLEADMENT

IA No. 164702/2022 - INTERVENTION/IMPLEADMENT

IA No. 196962/2022 - INTERVENTION/IMPLEADMENT

IA No. 16280/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 2061/2022 (XV)

(IA No. 33921/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 61542/2022 - EXEMPTION FROM FILING O.T.

IA No. 33922/2022 - EXEMPTION FROM FILING O.T.

IA No. 25804/2022 - EXEMPTION FROM FILING O.T.

IA No. 25803/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 61541/2022 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES)

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SLP(C) No. 2069/2022 (XV)
SLP(C) No. 2578-2591/2022 (XV)
(IA 23827/2022- FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA 23828/2022 -FOR EXEMPTION FROM FILING O.T.)
SLP(C) No. 3222/2022 (XV)
(IA 26377/2022-FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)
Diary No(s). 5464/2022 (XV)
(IA 32078/2022 -FOR EXEMPTION FROM PAYING COURT FEE
IA 32079/2022 -FOR PERMISSION TO FILE PETITION (SLP/TP/WP/..)
IA 32080/2022 -FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT ON
IA 32081/2022-FOR EXEMPTION FROM FILING O.T.)
W.P.(C) No. 137/2022 (X)
(IA No. 173757/2022 - EXEMPTION FROM FILING O.T.
IA No. 29759/2022 - EXEMPTION FROM FILING O.T.
IA No. 173755/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 29758/2022 - STAY APPLICATION)
Diary No(s). 7368/2022 (XV)
(IA No. 43664/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 43665/2022 - EXEMPTION FROM FILING O.T.
IA No. 43662/2022 - EXEMPTION FROM PAYING COURT FEE
IA No. 43661/2022 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))
SLP(C) No. 15118-15150/2022 (XV)
(FOR ADMISSION and IA No.63007/2022-PERMISSION TO FILE PETITION
(SLP/TP/WP/..))
Diary No(s). 12813/2022 (XV)
(IA No. 91314/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 91315/2022 - EXEMPTION FROM FILING O.T.
IA No. 91313/2022 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))
W.P.(C) No. 355/2022 (X)
(IA No. 72104/2022 - CLARIFICATION/DIRECTION
IA No. 72106/2022 - EXEMPTION FROM FILING O.T.)
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Diary No(s). 21388/2022 (XV)

(IA No. 114241/2022 - CONDONATION OF DELAY IN FILING

IA No. 114242/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 114243/2022 - EXEMPTION FROM FILING O.T.

IA No. 114240/2022 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

SLP(C) No. 21308-21309/2022 (XVI)

(FOR ADMISSION and I.R.

IA No.147791/2022-CONDONATION OF DELAY IN FILING

IA No.147792/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P.(C) No. 881/2022 (X)

(IA No. 151832/2022 - EXEMPTION FROM FILING O.T.

IA No. 153267/2022 - INTERVENTION/IMPLEADMENT

IA No. 151830/2022 - STAY APPLICATION)

SLP(C) No. 22923/2022 (XVI)

(IA No. 195013/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date: 11-08-2023 These matters were called on for pronouncement of judgment today.

For Parties

Mr. Anuj Bhandari, AOR

Mrs. Disha Bhandari, Adv.

Mrs. Anjali Doshi, Adv.

Mrs. Rajat Gupta, Adv.

Mr. Gaurav Jain, Adv.

Mr. Amit Pawan, AOR

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Mr. Aakarsh, Adv.

Ms. Shivangi, Adv.

Mr. Hassan Zubair Waris, Adv.

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- Mr. Dinesh KumarTiwary, Adv.
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- Mr. Chandan Kumar, Adv.
- Mr. Sarbendra Kumar, Adv.
- Mr. Rakesh Ranjan, Adv.
- Ms. Jaya Kumari, Adv.
- Ms. Anita Pandey, Adv.
- Mr. Hem Kumar Singh, Adv.
- Ms. Neelam Chand, Adv.
- Mr. Keshav Choudhary, Adv.
- Mr. Santosh Kumar Tripathi, AOR
- Ms. Manisha T. Karia, AOR
- Ms. Nidhi Nagpal, Adv.
- Mr. Adarsh Kumar, Adv.
- Mr. Aditya Kesar, Adv.
- Mr. Rohan Trivedi, Adv.

Mr. Ajay Singh, AOR

- Mrs. Deepa Choudhary, Adv.
- Mr. Amit Singh Rathore, Adv.
- Mr. Jay Prakash, Adv.
- Mr. Pradeep Kumar Malakar, Adv.
- Mr. Tribhuvan Singh Rajput, Adv.
- Mr. Prawal Mishra, Adv.
- Mr. Puneet Jain, Adv.
- Ms. Christi Jain, AOR
- Mr. Vigyan Shah, Adv.
- Mr. Kamlesh Sharma, Adv.
- Mr. Akshit Gupta, Adv.
- Mr. Harendra Neel, Adv.
- Mr. Pukhraj Chawla, Adv.
- Mr. Yash Joshi, Adv.
- Mr. Sarah Sharma, Adv.
- Ms. Pragya Seth, Adv.
- Mr. Pulkit Bhardwaj, Adv.
- Mr. Umang Mehta, Adv.
- Ms. Shruti Singh, Adv.
- Mr. Yogit Kamat, Adv.
- Mr. Mann Arora, Adv.
- Ms. Akriti Sharma, Adv.

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- Mr. Vigyan Shah, Adv.
- Ms. Radhika Yadav, Adv.
- Mr. Akshit Gupta, Adv.
- Ms. Sarah Sharma, Adv.
- Ms. Pragya Seth, Adv.
- Dr. Manish Singhvi, Sr. Adv.
- Mr. Ketan Paul, AOR
- Mr. Amartya Bhushan, Adv.
- Mr. Shashwat Mehra, Adv.
- Mr. Arpit Parkash, Adv.
- Mr. Kunal Chatterji, AOR
- Ms. Maitrayee Banerjee, Adv.
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- Mr. Srisatya Mohanty, Adv.
- Ms. Anju Thomas, Adv.
- Mr. Sanjeev Kaushik, Adv.
- Ms. Mantika Haryani, Adv.
- Mr. Shreyas Awasthi, Adv.
- Mr. Himanshu Chakravarty, Adv.
- Ms. Ripul Swati Kumari, Adv.
- Mr. Bhanu Mishra, Adv.
- Ms. Muskan Surana, Adv.
- Mr. Saransh Bhardwaj, Adv.
- Ms. Neelam Singh, AOR
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- Mr. R. K. Singh, Adv.
- Mrs. Neeraj Singh, Adv.
- Mr. Kumar Gaurav, Adv.
- Mr. Aman Rastogi, Adv.
- Mr. Sanjay Rastogi, AOR
- Mr. Ashish Batra, AOR
- Mr. Akshat Srivastava, AOR
- Mr. Dibyadyuti Banerjee, Adv.
- Ms. Sumedha Halder, Adv.
- Mr. Rohit Jaiswal, Adv.
- Mr. Umang Gupta, Adv.
- Mr. Abhijit Sengupta, AOR

Dr. Sushil Balwada, AOR

Hon'ble Mr. Justice Sudhanshu Dhulia pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Aniruddha Bose and His Lordship.

Permission to file petition in Dy. No.5464/2022, Dy. No.7368/2022, Dy. No.12813/2022, Dy. No.21388/2022 are allowed.

Delay condoned.

Leave granted.

The civil appeals are dismissed and the Writ Petitions are disposed of in terms of the signed reportable judgment.

Pending applications including the applications for intervention/impleadment are disposed of.

(RASHMI DHYANI PANT) (POONAM VAID)

COURT MASTER
(signed reportable judgment is placed on the file)